

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EPITOME PETROCHEMICAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Epitome Petrochemical Private Limited
2.	Date of incorporation of corporate debtor	16/07/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24249WB2007PTC117196
5.	Address of the registered office and principal office (if any) of corporate debtor	7 Prafulla Sarkar Street Kolkata - 700013
6.	Insolvency commencement date in respect of corporate debtor	05/04/2022
7.	Estimated date of closure of insolvency resolution process	01/10/2022 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Meena Sureka IBBI/IPA-001/IP-P01422/2018-2019/12163
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal ipmeenasureka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal cirp.eppl@gmail.com
11.	Last date for submission of claims	19/04/2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: At the address mentioned at entry No.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Epitome Petrochemical Private Limited** on 05th April, 2022.

The creditors of **Epitome Petrochemical Private Limited**, are hereby called upon to submit their claims with proof on or before 19th April, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

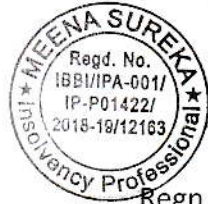


A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07/04/2022

Place: Kolkata



Meena Sureka
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Interim Resolution Professional of
Epitome Petrochemical Private Limited
Regn. No. :IBBI/IPA-001/IP-P01422/2018-2019/12163